

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

SINGLE MEMBER

Excise Appeal No. 50895 of 2019

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-318-321-18-19 dated 29.11.2018 passed by the Commissioner (Appeals) CGST & CE, Indore]

Sh. Thomas Baby, Director

M/s RBT Metal Pvt Ltd.
Bardari Industrial Area,
Behind Aurbindo Hospital
Sanwar Road, Indore

Appellant

Versus

**The Commissioner
Central Goods and Service Tax, Central
Excise, Indore**

The Commissioner Central Excise & Customs
Manik Bagh Palace, Indore

Respondent

Appearance

None for the appellant

Shri P Juneja, Authorized Representative for the respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

Date of Hearing/ Decision: 14.01.2020

FINAL ORDER NO. 50074 /2020

Per Ashok Jindal:

As stated by the learned Authorised Representative that the appellant has gone for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and has obtained Discharge Certificate. On the basis of the statement made by the learned AR I dismiss the appeal as deemed withdrawn.

(Dictated and pronounced in open court)

**(Ashok Jindal)
Member (Judicial)**